

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 1st day of March, 2004.

QUORUM : HON. MR. JUSTICE S.R. SINGH, V.C.
HON. MR. D. R. TIWARI, A.M.

O.A. No. 212 of 2004

The Scheduled Caste Upliftment Union, Delhi, Defence Sub Branch, O.E.F. Hazratpur, Firozabad through its General Secretary Laxmi Kant Suman.....Applicant.

Counsel for applicant : Sri H. Prasad.

Versus

1. Union of India through Secretary, Ministry of Defence, Government of India, South Block, New Delhi.
2. The General Manager, Ordnance Equipment Factory, Hazratpur, Firozabad (UP).....Respondents.

Counsel for respondents : Sri G.R. Gupta.

O R D E R (ORAL)

BY HON. MR. JUSTICE S.R. SINGH, V.C.

Heard Sri H. Prasad, learned counsel for applicant, Sri V.V. Mishra holding brief of Sri G.R. Gupta, learned counsel for respondents and perused the pleadings.

2. The applicant being the Schedule Caste Upliftment Union, Defence Sub Branch, O.E.F. Hazratpur through its General Secretary Laxmi Kant Suman has instituted this application for issuance of a direction to the respondents not to make any appointment in pursuance of advertisement No. EN 36/87 published on 6.12.2003 inviting application from the Indian nation^{-a, 2} for filling up certain posts of Lower Division Clerk and Durban.

3. The case of the applicant² that at least 4 posts should have been reserved for Schedule Caste as against 2 shown to be reserved for Schedule Caste as per impugned advertisement. Similarly, in case of the post of Lower Division Clerk, the posts reserved for Schedule Caste should be 2 and not nil as shown in the impugned advertisement.

(Signature)

The applicant, it is further alleged, have filed a detailed representation dated 24.2.2004 to Maha Prabandhak, Ordnance Equipment Factory, Hazratpur, Firozabad and learned counsel submits that it would ~~meet~~[✓] the ends of justice if the representation of the applicant is disposed of by a speaking order.

4. It goes without saying that if the representation ~~will~~[✓] of the applicant finds favour ~~from~~[✓] the second respondent, it would be open to him to make appropriate correction in the advertisement by issuing a corrigendum. Accordingly, the O.A. is disposed of with a direction to second respondent to consider and dispose of the representation of the applicant within a period of 15 days from the date of receipt of a copy of this order.

No order as to costs.

Hawa
A.M.

Gej
V.C.

Asthana/